



കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ്

## KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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### PART IV

## Private Advertisements and Miscellaneous Notifications

**LOCAL SELF GOVERNMENT (RD)  
DEPARTMENT**

**Notice of Government Regarding the Sanction of Master  
Plan Under Section 36(8) of the Kerala Town and  
Country Planning Act, 2016  
(Act 9 of 2016)**

It is hereby notified that the Master Plan for Perinthalmanna Town in respect of the Local Planning Area comprising of the whole area of Perinthalmanna Municipality with boundaries as described hereunder:

- North* : Vettathur Grama Panchayath  
*East* : Thazhekodde Grama Panchayath and  
Aliparamba Grama Panchayath  
*South* : Elamkulam Grama Panchayath  
*West* : Pulamanthole Grama Panchayath and  
Angadipuram Grama Panchayath

prepared by the Municipal Council of Perinthalmanna has been sanctioned by Government as per section 36(8) of the Kerala Town and Country Planning Act, 2016 (Act 9 of 2016) vide Government Order G.O. (Ms.) No. 45/2018/LSGD, Thiruvananthapuram, dated 20-4-2018.

The Municipal Council of Perinthalmanna shall publish the Master Plan as provided under subsection 10 of section 36 of the Kerala Town and Country Planning Act, 2016.

No person shall use or cause to use any land or carryout development in any land, or change the use of land otherwise than in conformity with this Plan.

(Sd.)

*Additional Chief*

Thiruvananthapuram.

*Secretary to Government.*

**Notice of Government Regarding the Sanction of Master  
Plan Under Section 36(8) of the Kerala Town and  
Country Planning Act, 2016  
(Act 9 of 2016)**

It is hereby notified that the Master Plan for Mattannur town in respect of the Local Planning Area comprising of the whole area of Mattannur Municipality with boundaries as described below, prepared by the Municipal Council of Mattannur has been sanctioned by Government of Kerala as per section 36(8) of The Kerala Town and Country Planning Act, 2016 (Act 9 of 2016) vide Government Order G. O. (Ms.) No. 46/2018/LSGD, Thiruvananthapuram, dated 20-4-2018.

*North* : Irikkur Grama Panchayath, Padiyur Grama Panchayath

*East* : Keezhur Chavasseri (Iritty Municipality), Thillenkeri Grama Panchayath, Malur Grama Panchayath

*South* : Mangattidam Grama Panchayath, Vengad Grama Panchayath

*West* : Koodali Grama Panchayath, Keezhallur Grama Panchayath

The Municipal Council of Mattannur shall publish the Master Plan as provided under subsection 10 of section 36 of the Kerala Town and Country Planning Act, 2016 (Act 9 of 2016).

No person shall use of cause to use any land or carryout development in any land or change the use of land otherwise than in conformity with this plan.

(Sd.)

*Additional Chief*

Thiruvananthapuram.

*Secretary to Government.*

**BEFORE THE DEPUTY COMMISSIONER  
MALABAR DEVASWOM BOARD,  
KOZHIKODE**

*(Present: Murali, K., MA, LLB, Deputy  
Commissioner)*

*Dated this the 28th day of January 2017*

OA-10/2016

In the matter of Sree Pulpally Murikkanmar Devaswom, Pulpally, Wayanad District, Kerala.

Proceedings u/s. 58(6) of Hindu Religious and Charitable Endowments Act, 1951 (Act XI of 1951).

This matter having come up for final hearing on 28-1-2017, in the presence of Adv. T. K. Shibu and having stood up for consideration till this day, considering the arguments and documents produced, the following order is issued and the scheme of administration is thus finally settled.

**ORDER**

On the basis of the application moved by the Hereditary Trustee of the temple a draft scheme was published as per Order No. OA-10/2016 dated 18-7-2016, so as to modify the existing scheme of administration and objections and suggestions thereon were called for and pursuant to that, the trustee filed a detailed proposal regarding the modification of the scheme, and after duly considering the same draft scheme is finally settled as given infra.

(Sd.)

*Deputy Commissioner.*